

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5751/2023

(Arising out of impugned judgment and order dated 21-02-2023 in A482 No. 1208/2019 passed by the High Court of Judicature at Allahabad)

SHIV MURAT

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(IA No. 117384/2023 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 92244/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 117383/2023 - EXEMPTION FROM FILING O.T.
IA No. 92241/2023 - EXEMPTION FROM FILING O.T.
IA No. 117382/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES
IA No. 92240/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES)

Date : 11-09-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Divyesh Pratap Singh, AOR
Ms. Shivangi Singh, Adv.
Mr. Vikram Pratap Singh, Adv.
Mr. Amit Sangwan, Adv.
Ms. Ishita Bedi, Adv.
Ms. Ranjana Singh, Adv.
Mr. Jai Inder, Adv.
Mr. Naman Bhardwaj, Adv.

For Respondent(s) Mr. Garvesh Kabra, AOR
Mr. Abhishek Jaju, Adv.
Mr. Mrs. Nikita Jaju, Adv.
Mr. Ahmer Shaikh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Signature Not Verified
Digitally signed by
NITIN TALREJA
Date: 2023.09.15
10:18:14 IST
Reason: I

In view of letter circulated by learned counsel for the respondents seeking adjournment to file counter affidavit, the matter stands adjourned by four weeks.

(NITIN TALREJA)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR